

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

R.A. No. 247 of 1997 In
O.A. No. 211 of 1997

New Delhi this the 15th day of April, 1998

HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)

Shri Mohar Singh
S/o Late Shri Goorelal
C/o Shri B.R. Taneja
A-23, D.Erabar Nagar,
Delhi-110 001.

..Review Applicant

Versus

1. The Union of India through
Secretary,
Ministry of Communication
(Department of Posts),
New Delhi.
2. The Director of Accounts Postal U.P.,
Hazratganj,
Lucknow.
3. The Sr. Superintendent Post Offices,
Mathura Division,
Mathura.
4. The Sr. Post Master,
Mathura.
5. The Post Master General,
Agra Region,
Agra.

..Respondents

ORDER BY CIRCULATION

I have seen the Review Application. No
error or omission on the face of the record has
been pointed out by the Review Applicant. He has
also agitated the same grounds as in the O.A.,
which is not permissible in the Review Application.

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However, he has pointed out that in para 3 of the order it was observed that because of the second punishment he was not allowed to cross the Efficiency Bar on 1.9.1979. The Review Applicant submits that this was not due to punishment but due to pendency of disciplinary proceedings against him. Having verified the reply of the respondents, the following correction is made in the order:-

"The sentence beginning with phrase "because of the the second punishment" occurring in para 3 of the order is corrected as "because of the pendency of disciplinary proceedings"."

2. This correction, however, does not alter the nature of the order. Accordingly, this Review Application is disposed of.



(K. MUTHUKUMAR)

MEMBER (A)

Rakesh